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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1554/2002

Thursday, this the 6th day of June, 2002.

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Tilak Raj Sachdeva  
S/O Shri Karam Chand Sachdeva  
R/O Plot No.176, Pratap Nagar  
Jail Road, Near Hari Nagar Depot  
New Delhi-64  
(By Advocate: Shri Baljit Singh)

..Applicant

Versus

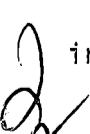
1. Govt. of NCT of Delhi  
through Chief Secretary  
Delhi Sachivalaya, I.P.Estate  
ITO, New Delhi
2. The Secretary (Education)  
Govt. of NCT of Delhi  
Old Secretariat, Delhi
3. The Director of Education  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat, Delhi
4. The Joint Director of Education (Admn.)  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat, Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

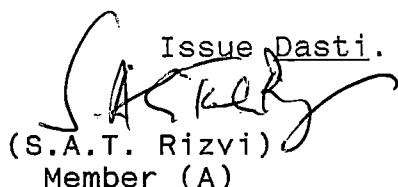
Appointed as a Drawing Teacher in 1962, the applicant was appointed in the selection grade in 1981. The selection grade was made effective from 1.4.1981 (page 23-A of the paper book). Thereafter, the pay structures applicable were modified. Instead of the entry scale and the selection grade scale in the erstwhile pay structure, the respondents introduced a modified pay structure providing for entry scale, senior scale and a selection scale. Those working in the erstwhile selection grade were to be treated as included in the senior scale of the new pay structure. After

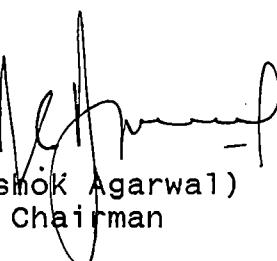


completing 12 years of service in the senior scale of the modified pay structure, the teachers were to be placed in the selection scale of the modified pay structure. The applicant completed the stipulated period of 12 years on 1.4.1993 and thus, became eligible for being upgraded to the selection scale. The number of posts in the selection scale ~~will~~ <sup>have</sup> been limited to 20% of the senior scale posts. The applicant's case is that even if the respondents limit the promotion of senior scale Drawing Teachers to the selection scale to the aforesaid limit of 20%, the applicant will figure in the zone of consideration. He has made several representations for the grant of selection scale on the aforesaid basis. The last representation was filed on 31.1.2002 (A-7). In the circumstances, the learned counsel appearing for the applicant seeks a direction to the respondents to dispose of the aforesaid representations expeditiously.

3. We have considered the submissions made by the learned counsel and the aforesated facts and circumstances and find that it will be just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representation and to pass a reasoned and a speaking order thereon within a period of three months from the date of receipt of a copy of this order.

4. The present OA is disposed of in the aforesated terms.

  
Issue Dasti.  
(S.A.T. Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

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